

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 121

IA(I.B.C)/1617(CH)2023, CONT. A.(IBC)/13(CH)2023, IA(I.B.C)/528 (CH)2023,
IA(I.B.C)/1271(CH)2023, IA(I.B.C)/1991(CH)2023, IA(I.B.C)/1975(CH)2023,
IA(I.B.C)/1977(CH)2023, IA(I.B.C)/832(CH)2024, IA(I.B.C)/992(CH)2024,
IA(I.B.C)/993(CH)2024, IA(I.B.C)/995(CH)2024, IA(I.B.C)/2313(CH)2023,
IA(I.B.C)/1623(CH)2023

In
CP(IB) No.66/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Venus Garments (India) Ltd.

...Respondent

Under Section: IBC under Sec 7, 33(2), Rule 11 of NCLT 2016, 19(2), 66(1),
60(5), 45 IBC, 43 IBC,

Due to paucity of time, the matter could not be taken up today, hence the
matter is adjourned to 13.08.2024.

Sd/-
Court Officer

01.07.2024

Pooja